

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 214
IB-2746/ND/2019

IN THE MATTER OF:

M/s. World Wide Metals Pvt. Ltd.

...PETITIONER

Vs.

M/s. Kay Em Copper Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 13.01.2021
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Applicant

:Mr. Rajat, Advocate

For the Respondent/ Corporate-debtor :

ORDER

Heard the submissions made by Ld. counsel for the operational creditor. Despite service of notice by Court Officer none represented the corporate debtor at the time of virtual hearing of the matter. Therefore, the corporate debtor is set ex parte. Post the matter to **18th February, 2021** for final argument.

(V.K. Subburaj)
Member (T)

(P.S.N. Prasad)
Member (J)